



2025:DHC:7726-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 13540/2025 & CM APPL. 55530/2025

**CONSTABLE KRISHNA SWAMY  
SHOGOKAR**

.....Petitioner

Through: Mr. Nawneet Krishna Mishra,  
Adv.

versus

**UNION OF INDIA AND ORS**

....Respondents

Through: Ms. Iram Majid, CGSC with  
Mr. Suboor, Mr. Wahid Mashaal and Mr.  
Anisul Haque, GP for UOI

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**ORDER (ORAL)**

**03.09.2025**

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**C.HARI SHANKAR, J.**

1. Ms. Iram Majid, learned CGSC for the respondents submits on instructions that this writ petition may be disposed of with a direction to the respondents to treat the writ petition as a representation in a time bound frame for consideration thereof.

2. Accordingly, we dispose of this writ petition directing the respondents to treat this writ petition as a representation and pass a detailed and speaking order thereon within a period of six weeks from today. The decision as and when taken shall be communicated to the petitioner forthwith. Should the petitioner continue to remain



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aggrieved his remedies in law would remain reserve.

3. The writ petition is disposed of.

**C.HARI SHANKAR, J.**

**OM PRAKASH SHUKLA, J.**

**SEPTEMBER 3, 2025/aky**